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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 22nd April, 2022.

No.LL(B).2/2014/36.—The Registration (Meghalaya Amendment) Act, 2022 (Act No. 8 of 2022) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2022

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 5th April, 2022.

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THE REGISTRATION (MEGHALAYA AMENDMENT) ACT, 2022**An****Act**

further to amend the Registration Act, 1908 (Central Act 16 of 1908) in its application to Meghalaya

Whereas it is expedient further to amend the Registration Act, 1908 (Central Act 16 of 1908) hereinafter referred to as the principal Act in its application to Meghalaya to provide for the power to remit or reduce the fees payable on registration of documents for a particular class of cases or persons and a particular class or classes of instruments:

Be it enacted by the Legislature of the State of Meghalaya on the Seventy-third year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Registration (Meghalaya Amendment) Act, 2022.
- (2) It shall come into force with immediate effect.

Insertion of new section 78A.

2. In the principal Act, after the existing Section 78 a new Section 78A shall be inserted, namely:-

“78A. Power to reduce or remit fees. - The State Government may, if in its opinion it is necessary in the public interest so to do, by order published in the Official Gazette, reduce or remit the fees payable in respect of any of the matters enumerated in clauses (a) to (i) of Section 78, either generally or for any particular class of cases and in respect of persons generally or of any particular class or classes or persons, or in respect of any particular class or classes of instruments.”

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.